

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
AT NEW DELHI**

M.A. No. 39 of 2025

in

Original Application No. 972 of 2024

Dr. Balwinder Singh

Applicants

Versus

State of Punjab and Ors.

Respondent (s)

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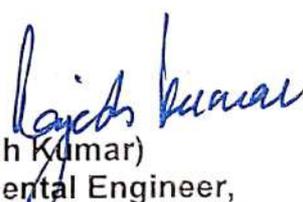
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Submitted by

Date : 01-08-2025

Place : Batala


(Er. Rajesh Kumar)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Batala.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
AT NEW DELHI

M.A. No. 39 of 2025
in
Original Application No. 972 of 2024

Dr. Balwinder Singh

Applicants

Versus

State of Punjab and Ors.

Respondent (s)

Further compliance report of Er. Rajesh Kumar, Environmental Engineer, Regional Office, Batala on behalf of Respondent No. 2 Punjab Pollution Control Board in compliance to Order dated 01.07.2025.

RESPECTFULLY SHOWETH;

1. That the above-mentioned case is pending before this Hon'ble Tribunal and in compliance to order dated 08.04.2025, the respondent Punjab Pollution Control Board has filed status report before this Hon'ble Tribunal on 15.05.2025.
2. That the Hon'ble Tribunal was pleased to pass an order dated 01.07.2025 thereby granting time to the respondent Punjab Pollution Control Board and respondents no. 3 and 4 to file further compliance report in the case.
3. That in compliance to order dated 01.07.2025, the Marriage Palaces namely Taj Garden and Uppal Palace in Village Gosainpur, Old Madhopur Road, Pathankot were visited and inspected by the officer of the Punjab Pollution Control Board on 14.07.2025. The compliance status of the marriage palaces



with regard to environmental norms prescribed by the Punjab Pollution Control Board is given herein below.

A) Uppal Palace, VPO-Gosainpur, Tehsil & District-Pathankot.

I. General Information

- i. The said Marriage Palace is situated in Village- Gosainpur, Tehsil & District-Pathankot on link road from Khanpur Chowk to Defence Road, Pathankot.
- ii. The area of Marriage Palace is around measuring 2 Acres.
- iii. The Marriage Palace has provided one Banquet Hall, Kitchen Area, Toilets and Lawn in the premises. Apart from the above, the Marriage Palace has provided dedicated parking area at the entrance with concrete flooring.
- iv. The Marriage Palace has obtained consent to operate of the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which are valid upto 02/12/2029. A copy of consent to operate granted under the Water (Prevention and Control of Pollution) Act, 1974 is enclosed as **Annexure R 2/A** and a copy of consent to operate granted under the Air (Prevention and Control of Pollution) Act, 1981 is enclosed as **Annexure R 2/B**.

II. Water Pollution and its control measures

- i. The waste water is generated from the washing of utensils, food items, kitchen floor, toilets etc. The Marriage Palace generates waste water from the above-mentioned sources @ 4.0 KLD during the operational days only and same is treated in the sewage treatment plant installed within the premises. The



capacity of the STP is adequate for the treatment of the waste water.

- ii. The STP consists of Oil & Grease Trap, Collection Tank, MBBR cum Dozing Tank, Clarifier and filters.
- iii. The treated effluent after the STP is discharged onto land for plantation in an area of around 2 acres. The unit has provided flow meter with the STP outlet for the measurement of treated effluent.
- iv. The treated effluent of the Marriage Palace is discharged into the plantation area and orchards of the owner of the Marriage Palace in an area around 2 acres. The photographs of the STP and the plantation area developed by the marriage palace are enclosed as **Annexure R 2/C**.

III. Air Pollution and its control measures

- i. The unit has provided exhaust draft fans along with ducts and hood arrangements in the kitchen area for the dissipation of fugitive emissions.
- ii. The Marriage Palace has provided D.G. set of capacity 82.5 KVA with canopy and adequate stack height to check the noise pollution.
- iii. No burning of any waste and dry matter was found in the premises of the Marriage Palace.
- iv. The owner of the Marriage Palace informed that the D.J. Sets are operated during the designated time as per the regulations of the Government and within the Noise Limits prescribed by the authorities.



A handwritten signature in blue ink, appearing to be "DL" or similar initials.

IV. Solid Waste Management

- i. The Marriage Palace generates bio-degradable waste consisting of waste food items, vegetables etc. @ 20 to 25 Kg/day during the operational days and same is lifted by the local piggery farm as feed for the pigs. The copy of the agreement made with the piggery farm is enclosed as **Annexure R 2/D**.
- ii. The other Bio-degradable Solid waste consisting of dry leaves/grass etc. is sent to vermi-composting area installed by the owner of the Marriage Palace in nearby Agriculture Land at the backside of the Marriage Palace.
- iii. The Plastic Waste consisting of used water bottles, juice bottles etc. is also generated from the premises @ 5 to 7 kg/day, which is lifted by the Plastic Waste Traders for recycling purpose. The agreement made with the Plastic Waste traders is enclosed as **Annexure R 2/E**.
- iv. No single use plastic item was found stored in the premises of the Marriage Palace.
- v. No waste was found to be thrown/burned in and around the premises of the Marriage Palace.

B) Taj Garden Marriage Palace, VPO- Gosainpur, Tehsil & District - Pathankot.**I. General Information**

- i. The said Marriage Palace is situated in Village- Gosainpur, Tehsil & District-Pathankot on link road from Khanpur Chowk to Defence Road, Pathankot.
- ii. The area of Marriage Palace is around measuring 2 Acres.



- iii. The Marriage Palace has provided one Banquet Hall, Kitchen Area, Toilets and Lawn In the premises. Apart from the above, the Marriage Palace has provided dedicated parking area at the entrance with interlock tiles.
- v. The Marriage Palace has obtained consent to operate of the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which are valid upto 02.12.2029. A copy of consent to operate granted under the Water (Prevention and Control of Pollution) Act, 1974 is enclosed as **Annexure R 2/F** and a copy of consent to operate granted under the Air (Prevention and Control of Pollution) Act, 1981 is enclosed as **Annexure R 2/G**.

II. Water Pollution and its control measures

- i. The waste water is generated from the washing of utensils, food items, kitchen floor, toilets etc. The Marriage Palace generates waste water from the above-mentioned sources @ 4.0 KLD during the operational days only and same is treated in the sewage treatment plant installed within the premises. The capacity of the STP is adequate for the treatment of the waste water.
- ii. The STP consists of Oil & Grease Trap, Collection Tank, MBBR cum Dozing Tank, Clarifier and filters.
- iii. The treated effluent after the STP is discharged onto land for plantation in an area of around 4 acres. The unit has provided flow meter with the STP outlet for the measurement of treated effluent.
- iv. The treated effluent of the Marriage Palace is discharged into the plantation area and orchards of the owner of the Marriage Palace



in an area around 4 acres. The photographs of the STP and the plantation area developed is enclosed as **Annexure R 2/H**.

III. Air Pollution and its control measures

- i. The unit has provided exhaust draft fans along with ducts and hood arrangements in the kitchen area for the dissipation of fugitive emissions.
- ii. The Marriage Palace has provided D.G. set of capacity 82.5 KVA with canopy and adequate stack height to check the noise pollution.
- iii. No burning of any waste and dry matter was found in the premises of the Marriage Palace.
- iv. The owner of the Marriage Palace informed that the D.J. Sets are operated during the designated time as per the regulations of the Government and within the Noise Limits prescribed by the authorities.

IV. Solid Waste Management

- i. The Marriage Palace generates bio-degradable waste consisting of waste food items, vegetables etc. @ 20 to 25 Kg/day during the operational days and same is lifted by the local piggery farm as feed for the pigs. The copy of the agreement made with the piggery farm is enclosed as **Annexure R 2/I**.
- ii. The other Bio-degradable Solid waste consisting of dry leaves/grass etc. is sent to vermi-composting area installed by the owner of the Marriage Palace in nearby Agriculture Land at the backside of the Marriage Palace.



- iii. The Plastic Waste consisting of used water bottles, juice bottles etc. is also generated from the premises @ 8 to 9 kg/day, which is lifted by the Plastic Waste Traders for recycling purpose. The agreement made with the Plastic Waste traders is enclosed as **Annexure R 2/J**.
 - iv. No single use plastic item was found stored in the premises of the Marriage Palace.
 - v. No waste was found to be thrown/burned in and around the premises of the Marriage Palace.
4. That the marriage palaces namely M/s Uppal Palace and M/s Taj Garden are complying with the environmental norms and the conditions of the consent to operate granted by the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and the consents are valid upto 02.12.2029.
 5. That a status report about the functioning of the marriage palaces namely Uppal Palace and Taj Garden has already been filed by the Punjab Pollution Control Board before this Hon'ble Tribunal on 15.05.2025. The said report may kindly be read as part of the present compliance report.
 6. That the further compliance report on behalf of Punjab Pollution Control Board i.e. respondent no.2 is hereby submitted for kind perusal and appropriate orders.

Submitted by

Date: 1/8/2025

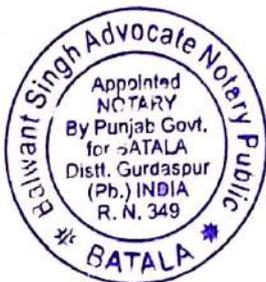
Place: Batala

Rajesh Kumar
 (Rajesh Kumar)
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Batala.
 (On behalf of respondent no. 2)

ATTESTED

Certified that the deponent has been identified by Sh.....*Self*..... and that the above affidavit has been read over and explained to the deponent who has signed it after admitting the same to be correct. Entered at Page No. *90*. Sr. No. *351* Dated.. *1/8/2025*

01 AUG 2025



Balwant Singh
 Balwant Singh
 Notary Public, Batala (Pb.) India



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE

*Under the provisions of
Water (Prevention & Control of Pollution) Act, 1974*

Office Dispatch No: OCMMS/CTO(Water)/2024/007640

Date: 02/12/2024

Industry Registration ID: O23PKT282478

Application No: 27307344

To, **Sh Ajit Singh,**
Partner,
M/s Uppal Palace,
Vpo-gosinapur, Tehsil & District-pathankot,
Pathankot, Punjab, 145001

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Water (Prevention & Control of Pollution) Act, 1974**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, the self-declaration uploaded by Sh Ajit Singh, (Partner), is hereby acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

1. Particulars of Auto Generated Renewal Certificate.

Certificate No.:	CTO/Renewal/PKT/2024/27307344		
Date of issue:	2024-12-02		
Date of expiry:	2029-12-02		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Pervious consent No:	Date Of Issue:	Date Of Expiry:
	23849243	2023-10-23 00:00:00.0	2024-04-30 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Sh Ajit Singh, (Partner)				
Address of Industrial premises:	VPO-Gosinapur, Tehsil & District-Pathankot				
Existing Capital investment / Project Cost of the industry	5.0 (lakhs)				
Category of Industry	ORANGE				
Type of Industry	2095-Marriage Palaces				
Scale of the Industry	Small				
Office District	Pathankot				
CTE/CTO/Authorization applied for	5 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Credit/Debit	10800.0	354160976	2024-12-02 19:00:17.679	-----

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Uppal Palace, Vpo-gosinapur, Tehsil & District-pathankot, 27307344

Page 1

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

Annexure-A

Self Declaration

Auto renewal of consent to operate

I Sh Ajit Singh S/o Shri Mangal Singh Aged 57 Years, Authorized Signatory Partner (designation) of M/s Uppal Palace (OCMMS ID O23PKT282478) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. Dated 2024-12-02 and the same is valid upto 2029-12-02
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial / forged information /document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government u/s 5 of EPA 1986 vide Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

***Details of changes if any alongwith proposed mechanism of treating extra pollutant
(fill if applicable as per point 2)**

**Applicant
Sh. Ajit Singh**

Date: 02/12/2024



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE

Under the provisions of
Air (Prevention & Control of Pollution) Act, 1981

Office Dispatch No: OCMMS/CTO(Air)/2024/007639

Date: 02/12/2024

Industry Registration ID: O23PKT282478

Application No: 27307303

To, **Sh Ajit Singh,**
Partner,
M/s Uppal Palace,
Vpo-gosinapur, Tehsil & District-pathankot,
Pathankot, Punjab, 145001

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Air (Prevention & Control of Pollution) Act, 1981**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit Air (Prevention & Control of Pollution) Act, 1981, the self-declaration uploaded by Sh Ajit Singh, (Partner), is hereby, acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

1. Particulars of Auto Generated Renewal Certificate.

Certificate No.:	CTO/Renewal/PKT/2024/27307303		
Date of issue:	2024-12-02		
Date of expiry:	2029-12-02		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No:	Date Of Issue:	Date Of Expiry:
	23849229	2023-10-23 00:00:00.0	2024-04-30 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Sh Ajit Singh, (Partner)				
Address of Industrial premises:	VPO-Gosinapur, Tehsil & District-Pathankot				
Existing Capital investment / Project Cost of the industry	5.0 (lakhs)				
Category of Industry	ORANGE				
Type of Industry	2095-Marriage Palaces				
Scale of the Industry	Small				
Office District	Pathankot				
CTE/CTO/Authorization applied for	5 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Credit/Debit	10800.0	464771352	2024-12-02 18:57:49.438	-----

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Uppal Palace, Vpo-gosinapur, Tehsil & District-pathankot, 27307303

Page 1

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

Annexure-A

Self Declaration

Auto renewal of consent to operate

I Sh Ajit Singh S/o Shri Mangal Singh Aged 58 Years, Authorized Signatory Partner (designation) of M/s Uppal Palace (OCMMS ID O23PKT282478) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. Dated 2024-12-02 and the same is valid upto 2029-12-02
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial / forged information /document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government u/s 5 of EPA 1986 vide Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

***Details of changes if any alongwith proposed mechanism of treating extra pollutant
(fill if applicable as per point 2)**

**Applicant
Sh. Ajit Singh**

Date: 02/12/2024





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14



GOOD MORNING

PIG FARM

VILL – KAHANPUR, TEH & DISTT-PATHANKOT, PUNJAB (INDIA)

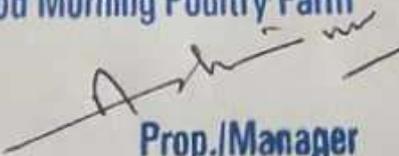
Ref No _____

Dated : 30-04-2024

It is submitted that waste food collected from Uppal Palace, Gosainpur, Post Office-Pathankot, Tehsil and Distt-Pathankot Pin Code-145001 for our use in piggery farm.

The average waste food per function is approximately 20 to 25 kgs.

M/s. Good Morning Poultry Farm


Prop./Manager

JBL TRADING CO.

Purchase of all junkyard

KHANPUR, OPP GOVT PRIMARY SCHOOL , PATHANKOT,
TEH & DISTT-PATHANKOT, PUNJAB (INDIA)

Ref No _____

Dated : 15/03/24

It is submitted that junk (empty Plastic bottle /cardboard) items purchased from Uppal Palace , Gosainpur, Post Office-Pathankot, Tehsil and Distt-Pathankot Pin Code-145001 for our further dispose.

The average junk items weight is approximately 15 to 20 kgs.

Scanned



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE

Under the provisions of
Water (Prevention & Control of Pollution) Act, 1974

Office Dispatch No: OCMMS/CTO(Water)/2024/007638

Date: 02/12/2024

Industry Registration ID: O23PKT475019

Application No: 27307357

To, **Sh Karnail Singh,**
Proprietor,
M/s Taj Garden Marriage Palace,
Vpo-gosianpur, Tehsil & District-pathankot,
Pathankot, Punjab, 145001

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Water (Prevention & Control of Pollution) Act, 1974**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, the self-declaration uploaded by Sh Karnail Singh, (Proprietor), is hereby acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

1. Particulars of Auto Generated Renewal Certificate.

Certificate No.:	CTO/Renewal/PKT/2024/27307357		
Date of issue:	2024-12-02		
Date of expiry:	2029-12-02		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No:	Date Of Issue:	Date Of Expiry:
	23849114	2023-10-23 00:00:00.0	2024-04-30 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Sh Karnail Singh, (Proprietor)				
Address of Industrial premises:	VPO-Gosianpur, Tehsil & District-Pathankot				
Existing Capital investment / Project Cost of the industry	14.5 (lakhs)				
Category of Industry	ORANGE				
Type of Industry	2095-Marriage Palaces				
Scale of the Industry	Small				
Office District	Pathankot				
CTE/CTO/Authorization applied for	5 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Credit/Debit	10800.0	900639603	2024-12-02 18:42:22.003	-----

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Taj Garden Marriage Palace, Vpo-gosianpur, Tehsil & District-pathankot, 27307357

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

Annexure-A**Self Declaration****Auto renewal of consent to operate**

I Sh Karnail Singh S/o Shri Mangal Singh Aged 67 Years, Authorized Signatory Proprietor (designation) of M/s Taj Garden Marriage Palace (OCMMS ID O23PKT475019) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. Dated 2024-12-02 and the same is valid upto 2029-12-02
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial / forged information /document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government u/s 5 of EPA 1986 vide Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

***Details of changes if any alongwith proposed mechanism of treating extra pollutant
(fill if applicable as per point 2)**

**Applicant
Sh. Karnail Singh**

Date: 02/12/2024



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE

Under the provisions of
Air (Prevention & Control of Pollution) Act, 1981

Office Dispatch No: OCMMS/CTO(Air)/2024/007637

Date: 02/12/2024

Industry Registration ID: O23PKT475019

Application No: 27307353

To, **Sh Karnail Singh,**
Proprietor,
M/s Taj Garden Marriage Palace,
Vpo-gosianpur, Tehsil & District-pathankot,
Pathankot, Punjab, 145001

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Air (Prevention & Control of Pollution) Act, 1981**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit Air (Prevention & Control of Pollution) Act, 1981, the self-declaration uploaded by Sh Karnail Singh, (Proprietor), is hereby, acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

1. Particulars of Auto Generated Renewal Certificate.

Certificate No.:	CTO/Renewal/PKT/2024/27307353		
Date of issue:	2024-12-02		
Date of expiry:	2029-12-02		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No:	Date Of Issue:	Date Of Expiry:
	23849142	2023-10-23 00:00:00.0	2024-04-30 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Sh Karnail Singh, (Proprietor)				
Address of Industrial premises:	VPO-Gosianpur, Tehsil & District-Pathankot				
Existing Capital investment / Project Cost of the industry	14.5 (lakhs)				
Category of Industry	ORANGE				
Type of Industry	2095-Marriage Palaces				
Scale of the Industry	Small				
Office District	Pathankot				
CTE/CTO/Authorization applied for	5 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Credit/Debit	10800.0	950895307	2024-12-02 18:41:06.735	-----

"This is computer generated document from OCMMS by PPCB"

Taj Garden Marriage Palace, Vpo-gosianpur, Tehsil & District-pathankot, 27307353

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

Annexure-A**Self Declaration****Auto renewal of consent to operate**

I Sh Karnail Singh S/o Shri Mangal Singh Aged 67 Years, Authorized Signatory Proprietor (designation) of M/s Taj Garden Marriage Palace (OCMMS ID O23PKT475019) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. Dated 2024-12-02 and the same is valid upto 2029-12-02
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial / forged information /document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government u/s 5 of EPA 1986 vide Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

***Details of changes if any alongwith proposed mechanism of treating extra pollutant
(fill if applicable as per point 2)**

**Applicant
Sh. Karnail Singh**

Date: 02/12/2024







GOOD MORNING

PIG FARM

VILL – KAHANPUR, TEH & DISTT-PATHANKOT, PUNJAB (INDIA)

Ref No _____

Dated : 30-04-2024

It is submitted that waste food collected from Taj Garden ,
Gosainpur, Post Office-Pathankot, Tehsil and Distt-Pathankot
Pin Code-145001 for our use in piggery farm.

The average waste food per function is approximately 20 to
25 kgs.

M/s. Good Morning Poultry Farm


Prop./Manager

JBL TRADING CO.

Purchase of all junkyard

KHANPUR, OPP GOVT PRIMARY SCHOOL , PATHANKOT,

TEH & DISTT-PATHANKOT, PUNJAB (INDIA)

Ref No _____

Dated : 15/03/24

It is submitted that junk (empty Plastic bottle /cardboard) items purchased from Taj Garden , Gosainpur, Post Office- Pathankot, Tehsil and Distt-Pathankot Pin Code-145001 for our further dispose.

The average junk items weight is approxmately 15 to 20 kgs.

Susmit